## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1037 ANSWERED ON:16.08.2012 RETIREMENT AGE OF JUDGES Kumar Shri P.;Rathwa Shri Ramsinhbhai Patalbhai

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is considering to increase the retirement age of High Court judges at par with the retirement age of Supreme Court judges;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

## Answer

## MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (c): Yes Madam; The Constitution (One Hundred and Fourteenth Amendment) Bill, 2010 provides to increase the retirement age of Judges of High Courts from 62 to 65 i.e. at par with the retirement age of Judges of the Supreme Court. The Bill was taken up for discussion in the Lok Sabha on 28.12.2011. However, the discussion has remained inconclusive due to adjournment of the Winter Session.